

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.2259**  
TO BE ANSWERED ON 10<sup>th</sup> DECEMBER, 2021

**DISABILITY PENSION TO CADETS**

2259. SHRI SYED IMTIAZ JALEEL:

Will the Minister of DEFENCE  
be pleased to state:

- (a) whether the proposal for grant of disability pension to cadets medically boarded out from training on account of disability attributable to/aggravated by military training is under consideration of the Government;
- (b) if so, the details thereof and the response of the Government thereon;
- (c) if not, the timeline by which the Government intends to grant disability pension to cadets medically boarded out from training on account of disability;
- (d) whether some of these cadets with up to hundred percent disability continue to languish without any resettlement option or even medical treatment; and
- (e) if so, the details thereof and the remedial measures taken by the Government in this regard?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (c): The proposal for grant of disability pension to cadets medically boarded out from training on account of disability attributable to/aggravated by military training is under examination by the Judge Advocate Generals (JAGs) of Army, Air Force and Navy in the Ministry of Defence.

(d) & (e): DGR is mandated to provide resettlement opportunities to Ex-Servicemen of Army, Navy and Air Force. Similarly, Ex-Servicemen Contributory Health Scheme (ECHS) facility is available to Ex-Servicemen who are in receipt of Defence pension. Ex-Cadets being non-ESM, are not entitled for resettlement opportunities and ECHS facility.

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